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O.A. 433/07

Order dt. 19/02/08

Ld. Counsel for both sides are present. At the request made, on behalf of Ld. Rly. Adv., adjd. to 31/03/08 for filing of counter.

Admr
19
Registrar

for counter

28
28/3/08

Regor

Order dt. 31.03.08

Ld. Counsel for both sides are absent. Adjd. to 07.05.08 for filing of counter.

Admr
31/3
Registrar.

for counter.

In
06/05

Regor

Order dt. 07/05/08

Both sides are present. At the request of Ld. Rly. Adv. adjd. to 26/05/08, as last chance, for filing of counter.

Admr
27/5

Registrar

for counter

23/05

Regor

ORDER DATED: 18.12.09

CORAM:

HON'BLE MR. JUSTICE K. THANKAPPAN...MEMBER(J)

AND

HON'BLE MR. C. R. MOHAPATRA...MEMBER(A)

Heard Ld. Counsel for the parties.

After hearing for some time Mr. Routray, Ld. Counsel for the applicant submits that he is not interested to prosecute the O.A. in the light of the change made in the A.C.P Scheme on the Commencement of the Sixth Pay Commission Report. Accordingly, the O.A. is disposed of without prejudice to the applicant to file a fresh O.A. incorporating all the pleadings.

Member (A)

Member (J)